

ITEM NO.31

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).55944/2024

[Arising out of impugned final judgment and order dated 16-02-2024 in CRP No.101591/2021 passed by the High Court of Karnataka Circuit Bench at Dharwad]

RENUKA

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No. 289247/2024 - CONDONATION OF DELAY IN FILING and IA No. 289245/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Ms. Rudrali Patil, Adv. [arguing counsel]
Mr. Shaantanu Devansh, Adv.
Mr. Suhas Hosamani, Adv.
Ms. Rushika Patil, Adv.
Mr. Sabeel Ahmed, Adv.
Mr. Anshuman, AOR

For Respondent(s) : Mr. D. L. Chidananda, AOR [arguing counsel]
Mr. Anand Sanjay M Nuli, Sr. Adv.
M/S. Nuli & Nuli, AOR
Mr. Abhishek Kanyalur, Adv.
Mr. Abhishekh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard and reserved.

(RAVI ARORA)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)